

**TION AND BROADCASTING (KUMARI GIRIJA VYAS):** (a) and (b) While it has been decided in principle to establish a dedicated TV bearing microwave circuit between Doordarshan Kendra at Ahmedabad and Delhi plans have been made to link various TV Relay Centres in Gujarat, including the one at Rajkot, with Ahmedabad Kendra via satellite to enable them to relay programmes originating from the Ahmedabad Kendra.

Action to prepare the ground segment for this purpose has been initiated.

[*Translation*]

### Timely issue of Ration Cards

\*237. **SHRI GOVINDA CHANDRA MUNDA:** Will the PRIME MINISTER be pleased to state:

(a) whether the ration cards are issued to the applicants within 10-15 days of the registration of application in the Department of Food and Civil Supplies, Delhi Administration;

(b) if not, the reasons therefor and whether the Government propose to ensure that the ration cards are issued to the applicants within a reasonable time after the registration; and

(c) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED):** (a) to (c) Delhi Administration has indicated that a ration card is issued forthwith on receipt of an application, in cases where proof of residence and surrender/deletion certificate accompanies it. The proof of residence could be documentary evidence like rent receipt, letter of allotment, electricity/water/telephone bill, house tax receipt or no objection certificate from land-lord etc. In cases where no documentary evidence regarding residence is furnished, the ration card is issued after verification of the

factum of residence of the applicant and legal position.

While every effort is made to issue ration cards expeditiously, delays occur, at times, due to incomplete applications, inability to verify despite field inspection etc.

[*English*]

### Transfer of technical know-how by Pepsi Co., USA

\*238. **SHRI LOKANATH CHOUHDARY:** Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether a lumpsum fee of Rs. 8,00,000 has to be given to Pepsi Co., USA, for technical know-how; and

(b) if so, what technical know-how has been transferred so far by Pepsi and what was the technical know-how originally intended to be transferred?

**THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO):** (a) and (b) As per terms of the foreign collaboration approval, the foreign collaborator shall be paid a lump-sum of 8 lakh dollars subject to applicable Indian taxes for technical know-how, drawings, design, documents, erection and commissioning etc. in three instalments. No payment has been made yet.

2. As per the foreign collaboration application, the project is to have access to use of Pepsi Co's technological resources including plant/system designs, lay out and engineering and technical services in the following areas:—

- (a) Agricultural Research
- (b) Product Development
- (c) Processing technology
- (d) Packaging Technology
- (e) Waste and effluent treatment.